

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT) No. 17 of 2021**

IN THE MATTER OF:

Precious Energy Services Ltd. ...Appellant

Vs

**The Regional Director, North-Western Region,Respondent
Ministry of Corporate Affairs.**

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Hemant Sethi and Mr. Gaurav H. Sethi, Advocates.

For Respondent: None.

**ORDER
(Through Virtual Mode)**

16.03.2021 Notice served on the Respondent. Nobody is present on behalf of the Respondent. Learned Counsel for the Appellant submits that a short issue is involved in this matter and the Company has urgency. Therefore, the matter be taken up on priority basis.

Learned Sr. Counsel for the Appellant and the Office are directed to again serve the notice through e-mail on Respondent. Learned Sr. Counsel is also directed to submit short Written Submissions, not more than three pages, along with relevant citations.

Let the matter be fixed 'for Hearing' on **23rd April, 2021**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Kanthi Narahari)
Member(Technical)**